

ITEM NO.51

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 418-426/2023 in SLP(Cr1) No. 8084-8092/2013

(Arising out of impugned final judgment and order dated 11-07-2014 in SLP(Cr1) Nos. 8084-8092/2013)

ABDUL NAZIR MAUDANY

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

(FOR ADMISSION and IA No.48255/2023-APPLICATION FOR SEEKING RELAXATION FOR CONDITIONS OF BAIL)

Date : 01-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Haris Beeran, Adv.  
Mr. Mushtaq Salim, Adv.  
Mr. Azhar Assees, Adv.  
Ms. Aparajitha Jamwal, Adv.  
Ms. Rupali Samuel, Adv.  
Mr. Salahudeen Ayoobi, Adv.  
Mr. Mohammed Dhanish K S, Adv.  
Mr. Radha Shyam Jena, AOR

For Respondent(s) Mr. Nikhil Goel, A.A.G.  
Mr. V. N. Raghupathy, AOR  
Mr. Manendra Pal Gupta, Adv.  
Mr. Adithya Roy, Adv.  
Mrs. Ansha Varma, Adv.

Mr. Ramesh Babu M. R., AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel appearing for the parties and have perused the reply filed by the respondent - State, detailing the escort and security which has been provided to the petitioner

and taking note of what has been submitted by Mr. Kapil Sibal, learned senior counsel, into consideration, in the overall situation, no further clarification of our order is needed.

The misc. applications are, accordingly, dismissed.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER